

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD

REGIONAL BENCH

Central Excise Appeal No. 159 of 2012

(Arising out of order-in-original No. 08/2011 dated 12.10.2011 passed by Commissioner of
Central Excise Tirupathi)

Sri J. Visvanathan

Vice President, (Finance & Accounts)
M/s Kalyani Gerdau Steels Ltd.,
Head Office: Star Avenue,
82, Nandi Durga Road,
Bangalore -560 046

...Appellant

Versus

Commissioner of Central Excise,

9/86-A, Behind West Church Compound,
Amaravathi Nagar, M.R. Palli,
Chittor, A.P. 517502

...Respondent

APPEARANCE:

None for the appellant

Mr A. Ranga Dham , Authorized Representative for the Revenue

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER(JUDICIAL)

HON'BLE MR. P. V. SUBBA RAO MEMBER (TECHNICAL)

FINAL ORDER NO. 30118/2022

Date of Hearing: 07.09.2022

PER BENCH

The appellant has filed a copy of the certificate in Form SVLDRS-4 which certifies that the tax dispute in the present matter stands settled between the parties. Accordingly this appeal is disposed of in terms of the same.

(Order dictated and pronounced in the open Court)

(ANIL CHOUDHARY)
MEMBER(JUDICIAL)

(P.V.SUBBA RAO)
MEMBER (TECHNICAL)

